

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH PUNE

AT PUNE

EXECUTION APPLICATION No.23 of 2023 (WZ)
IN
ORIGINAL APPLICATION No.124 of 2023 (WZ)

VRINDA BASU

APPLICANT

V/s

STATE OF MAHARASHTRA
& OTHERS

RESPONDENTS

REPLY OF RESPONDENT No.13
(HUPARI MUNICIPAL COUNCIL)

MAY IT PLEASE THE HON'BLE TRIBUNAL

Reply on behalf of Respondent No.13 (Hupari Municipal Council) is as under: -

1. At the outset, the Respondent No.13 does not admit what is stated in the Execution Application except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein.
2. The Respondent No.13 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.13 or be deemed to have been admitted by Respondent No.13 for want of specific traverse. The Respondent No.13 states that for the purpose of brevity, the Respondent No.13 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie

contrary to the Respondent No.13's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply.

3. The Applicant in the present case is neither a resident of the town nor has verified the status. The Applicant merely based on newspaper articles has filed present proceedings. The Applicant is thus not an aggrieved party and does not have the locus to file the present proceedings.
4. The Respondent No.13 submits that the Respondent No.13 was constituted and came into existence in April 2017. The current population of the Town is 40,000. Hupari is located at a distance of 7 kms from Panchganga river. The Respondent No.13 is lifting raw water from Dudhganga river which is 13 kms away from the town. The Respondent No.13 is treating the said raw water in the sole treatment plant of 8 MLD. The sewage generated is 2.1 MLD. At present the following measures are being undertaken: -
 - (a) The Respondent No.13 has 1 major nallah viz., Siddharthnagar Nallah. The flowing water or stored water in the Siddharthnagar nallah is not mixed directly by any means into the Panchganga river or any other water body. The Siddharthnagar Nallah has an end point which is not connected to Panchganga River due to geographical conditions of the land
 - (b) The materials and the solid waste which is found in the water is then removed. The Respondent No.13, thereafter, disinfects the water by pouring the bleaching powder.

- (c) The disinfected water in diluted form, is then drawn by the farmers located at the bank of the river by pumps for agriculture purposes.
 - (d) It is submitted that no untreated sewage is discharged into the river directly.
5. The Respondent No.13 submits that in the aforesaid circumstances, the Respondent No.13 has initiated steps for construction and installation of the sewage treatment plant (STP). The Respondent No.13 has identified land bearing Gat No.1592, Hupari for having the STP. The following long-term measures are proposed: -
- (a) The Respondent No.13 has identified land bearing Gat No.1592, Hupari for the STP. The Respondent No.13 has sent the letter to the Hon'ble Collector for allotment of the said land.
 - (b) The MoU has been signed with the Project Management Consultant (PMC) for DPR preparation. The preparation of DPR is under progress.
 - (c) The proposal for technical scrutiny is pending at the office of the Sub-Divisional/Divisional Commissioner. The Respondent No.13 submits that the land allotment will be done by December 2024.
 - (d) The Respondent No.13 submits that after taking all administrative approvals, the proposed plant of capacity of 5.9 MLD for future generation will be ready by December 2026.
6. The Respondent No.13, therefore, submits that the Respondent No.13 is taking all efforts to ensure that there is no direct discharge

in the River Panchganga. The Respondent No.13 is also ensuring there is no destruction to the environment. The Respondent No.13 is a newly formed body and hence learning the nuances of managing and administrating its affairs. The Hon'ble Tribunal considering the facts and circumstances stated above, be pleased to consider the timeline and dispose off the present application.

Pune

Date : 28/11/2024

A handwritten signature in blue ink, appearing to read 'S. S. Chavhan', with a horizontal line underneath.

Advocate for Respondent No.13

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APPLICANT

VS

STATE OF MAHARASHTRA & Ors.

RESPONDENTS

A F F I D A V I T**MAY IT PLEASE THE HON'BLE TRIBUNAL:**

I, **Ajay Arjun Narale**, adult, Occu.: service, having office at Post Hupari, District Kolhapur do hereby state on solemn affirmation as under: -

I am the Chief Officer of the Respondent No.13 above named and responsible for day to day administration of Respondent No.13. As such, I have gone through the Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at

✓ PUNE on 28th day of November 2024

NOTED AND REGISTERED
AT SERIAL NUMBER 196
DATE 28/11/2024



Ajay Arjun Narale
DEPONENT
हुपरी नगरपरिषद हुपरी
ता. हातकणंगले, जि. कोल्हापूर.
BEFORE ME
Sanjay Moreshwar Mhalgi
SANJAY MORESHWAR MHALGI
ADVOCATE & NOTARY
GOVT. OF INDIA
REGD. No. 8148